

## MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Super Profits Tax Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 22nd April, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bengal Finance (Sales Tax) (Delhi Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 29th April, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

11.15 hrs.

## GOVERNMENT OF UNION TERRITORIES BILL—Contd.

**Mr. Speaker:** Further consideration of the following motion moved by Shri Lal Bahadur Shastri on the 3rd May, 1963, namely:—

"That the Bill to provide for Legislative Assemblies and Councils of Ministers for certain Union Territories and for certain other matters, as reported by the Joint

Committee, be taken into consideration."

Out of six hours, one hour and 30 minutes have been taken up.

**Shri Hari Vishnu Kamath** (Hoshangabad): Before the House takes up the discussion, may I invite your attention to rule 376?

**Shri Daji** (Indore): What about my point?

**Mr. Speaker:** When the Minister is here, I will allow.

**Shri S. M. Banerjee** (Kanpur): The Law Minister and the Deputy Law Minister, both are absent.

**Shri Hari Vishnu Kamath:** Before the House takes up the discussion of this motion, I beg to invite your attention to rule 376 of the Rules of Procedure and Conduct of Business. Sub-rule (3) of rule 376 reads as follows:

"Subject to conditions referred to in sub-rules (1) and (2), a member may formulate a point of order and the Speaker shall decide whether the point raised is a point of order and if so give his decision thereon, which shall be final."

Yesterday, I raised a point of order relating to the unconstitutionality of the motion for consideration, that it is out of order on the ground that the Bill is unconstitutional. There was no decision given. The cyclostyled record will bear me out. I will read the last two sentences from the cyclostyled record. I requested the Chairman, Shri Thirumala Rao, to hold it over. I said:

"You may hold over this point for the hon. Speaker's ruling. That is much better. Moreover, time is up."

This was rather an intricate point and therefore I requested him to hold it over. It was 2.30 P.M. and the Private Members' Business was to come. The